

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M. A. No. 185 of 2006

.....

Jasmatiya Devi Appellant

Versus

The New India Assurance Co. Ltd. & Others

..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....

For the Appellant :Mr. Vijay Kr. Sharma, Advocate
For the Respondent No. 1 :Mr. G.C. Jha, Advocate

.....

26/24.06.2020

No affidavit has been filed by the owner as well as driver of the Offending Vehicle in compliance of order dated 16.08.2019.

Mr. P.C. Sinha, learned counsel appearing for respondent nos. 2 & 3, even today he has been informed about the case on telephone, but he has not appeared and also not responding to the call made by the office.

In absence of Mr. P.C. Sinha, this Court gives another adjournment for compliance of order dated 16.08.2019.

Put up this case on **01.07.2020**.

Let a copy of order dated 16.08.2019 passed by the Coordinate Bench of this Court and the today's order passed by this Bench be sent to learned counsel, Mr. P.C. Sinha on his e-mail.

(Kailash Prasad Deo, J.)